

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal(Civil)No(s).35563-35564/2010

HAKAM SINGH

Petitioner(s)

VERSUS

STATE OF HARYANA

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report))

Date: 07/02/2011 These Petitions were called on for hearing today.

For Petitioner(s) Mr. Bipin Bihari Singh,Adv.
Mr. Ashok K. Mahajan,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

The sole respondent has been served by registered post, acknowledgment due. Vakalatnama not filed by the respondent. No representation also. No further steps are required as submitted by the counsel for the petitioner. Hence, place the matter before the Hon'ble Court, as per Rule.

(SUNIL THOMAS)
Registrar